

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.110
CP(IB)/62(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kumaon Gases Private Limited
Vs.
Sadbhav Engineering Limited

.....Applicant

.....Respondent

Order delivered on ..18/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Samir Agrawal, Adv.
For the Respondent : Mr. Ravi Pahwa, Adv.

ORDER

Learned Counsel Mr. Ravi Pahwa appears for the Corporate Debtor and requests further time to file reply. We note that in the order dated 17.04.2023, we have allowed Corporate Debtor to file reply within two weeks. On specific request of Learned Counsel for the Corporate Debtor, we allow seven days' time to the Corporate Debtor to file reply. If reply is not filed within seven days, right to file reply will be closed. If reply is filed, copy may be given to the other side. Rejoinder, if any, to be filed within a week thereafter.

List for hearing on 24.07.2023.

Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)